

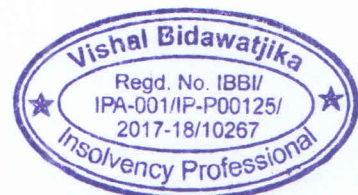
SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S.ANIL PRINTERS LIMITED

SL.NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s. Anil Printers Limited
2.	Date of incorporation of corporate debtor	11.01.1983
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22212MH1983PLC029081
5.	Address of the registered office and principal office (if any) of corporate debtor	B-30, MIDC, Ambad Nashik Nashik Maharashtra- 422010
6.	Date of closure of Insolvency Resolution Process	14.10.2019
7.	Liquidation commencement date of corporate debtor	15.10.2019 (Directions of the Hon'ble NCLT, Mumbai)
8.	Name and registration number of the insolvency professional acting as liquidator	Shri Vishal Bidawatjika Reg.No. IBBI/IPA-001/IP-P00125/2017-18/10267
9.	Address and e-mail of the liquidator, as registered with the Board	Office No. 307, 3rd Floor, Business Classic Behind HP Petrol Pump , Chincholi Junction S V Road, Malad (West) Mumbai 400 064 E-Mail : Finvishal@Yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office No. 307, 3rd Floor, Business Classic Behind HP Petrol Pump , Chincholi Junction S V Road, Malad (West) Mumbai 400 064 E-Mail : Finvishal@Yahoo.com Vishal@arck.in
11.	Last date for submission of claims	14.11.2019



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Anil Printers Limited on 15.10.2019.

The stakeholders of Anil Printers Limited are hereby called upon to submit their claims with proof on or before 14.11.2019, to the liquidator at the address mentioned against item No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means

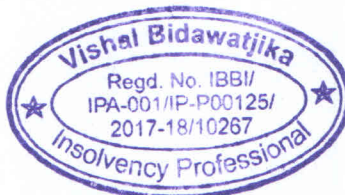
- i) Proof of claim by operational creditors except workmen and employees : Form C (Reg. 17)
- ii) Proof of claim by Financial Creditors : Form D (Reg. 18)
- iii) Proof of claim by a Workman or Employee : Form E (Reg.19)
- iv) Proof of claim by authorised representative of workmen or employees : Form F (Reg.19)
- v) Proof of claim by any other stakeholder : Form G (Reg. 20)

Claim forms can be obtained from : <https://ibbi.gov.in/uploads/downloads>

Submission of false or misleading proof of claims shall attract penalties

Place : Mumbai

Date : 16.10.2019



(Signature of Liquidator)

Vishal Bidawatjika